

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 346/GT/2023**

Subject : Petition under Sections 62 and 79 (1)(a) of the Electricity Act 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 along with CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020 for determination of levelized tariff for 10 MW Solar Photo Voltaic Power Project at Koderma Thermal Power Station, Koderma, Jharkhand.

**Petition No. 175/GT/2024**

Subject : Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 along with CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020 for determination of levelized tariff for 8 MW Ground Mounted Solar Photo Voltaic Power Project at DVC Panchet, West Bengal.

Petitioner : DVC

Respondents : WBESDL & anr

Date of Hearing : **30.9.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, DVC  
Shri Nihal Bharadwaj, Advocate, DVC  
Shri Shivam Kumar, Advocate, DVC  
Shri Harsh Vardhan, Advocate, DVC  
Shri Kshitij Pandey, Advocate, DVC  
Shri Kartikay Trivedi, Advocate, DVC

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that the additional information sought vide ROP of the hearing dated **11.7.2024** has been filed, and a copy was served on the Respondents. The learned counsel for the Petitioner also submitted that though the Commission vide the said ROP had permitted the paper publication of the tariff claimed in these petitions, the Petitioner has sent individual e-mails to all the customers of the project, and no reply /response has been received. Accordingly, the learned counsel prayed that the service through e-mail may be accepted and orders reserved in these petitions.

2. None present on behalf of the Respondents despite notice.



3. The Commission, after hearing the submissions of the learned counsel, directed the Petitioner to file an affidavit with regard to such service of e-mails (as stated in para 1 above), on or before **11.10.2024**.
4. Subject to the above, order in these Petitions was reserved.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

